

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6331 of 2021**

Raju Lohar @ Rajendra Lohar ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Md. Zaid Ahmed, Advocate
For the State : Mr. Someshwar Roy, Addl. P.P.

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit regarding criminal antecedent of the petitioner.

List this anticipatory bail application after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-